

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 9th MAY, 2024, 10:30 A.M.

CP/24/GB/2022

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Ranjan Mukharjee Vs Madarkhat Tea Co. Pvt. Ltd. & Three Others
Under Section	U/s 213 & r/w Section 167 (2) & 166 of Companies Act, 2013

For Petitioner (s) : Mr. Rajshekar Bedadyuti Chowdhury, Adv.
Mr. Ranjan Mukharjee, in person

For Respondent (s) : Mr. N.I. Khan, Adv. for R-2 to R-4

ORDER

Petitioner counsel present.

Ld. Counsel Mr. N.I. Khan appearing for R-2 to R-4 states that Ld. arguing Counsel Mr. Anirban Das is indisposed of some illness, therefore, unable to appear before this Tribunal today, seeks short adjournment. In consideration of his request, matter adjourned to **01.07.2024.**

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
H.V. Subba Rao
Member (Judicial)